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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 230/2022

KIRTI LATA

..... Appellant

Through: Mr. Devashish Bhaduria,
Ms. Manisha Saroha and Mr. Puneet
Khurana, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Vineet Dhanda, CGSC for
respondent No. 1.
Ms. Geetanjali Sharma, Advocate for
respondent No. 2/ Sports Authority of
India.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

30.03.2022

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C.M. No. 15689/2022

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

LPA 230/2022

Issue notice. Learned counsels for respondent Nos. 1 & 2 accept
notice. Let notice issue to respondent No. 3, returnable on 04.04.2022.

VIPIN SANGHI, ACJ

NAVIN CHAWLA, J

MARCH 30, 2022

kd